

**Joint Committee Inspection Report based on the Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai In O.A. NO. 183/2021 Dated 17.08.2021**

Date of Inspection: 30.09.2021.

Officers Present:

1. Er.C.Podupanithilagam, M.E.,  
Executive Engineer, W.R.D., P.W.D.,  
Kosasthalayar Basin Division, Thiruvallur.
  
2. Thiru.J.Shankar,  
Tahsildar,  
Poonamallee Taluk.
  
3. Tmt.M.Suganya,  
Assistant Engineer,  
Representing State Level Environment Impact  
Assessment Authority(SEIAA)  
Chennai.
  
4. Thiru.P.Senthur Pandey,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Tiruvallur.

\* \* \* \* \*

The Honourable National Green Tribunal, Southern Zone, Chennai, In the matter of OA No. 183 of 2021 directed to ascertain as to:

"....10.i) Whether the 6<sup>th</sup>respondent had obtained necessary clearance or permission for construction of the fish market as required under the environmental laws".

".....ii) Whether the 6<sup>th</sup>respondent had encroached the Cooum river poramboke or any other Government property and made reclamation of any portion of the river for the purpose of construction".

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"...iii) Whether he had committed any violation of Construction and Demolition Waste Management Rules, 2016 in disposal of the construction, demolition wastes, generated during construction of this project".

"...iv) Whether the 6<sup>th</sup> respondent had deposited construction debris in any portion of the Cooum river or river bank, so as to obstruct the free flow of water in the Cooum river".

"...v) Whether the 6<sup>th</sup> respondent had made any unauthorized attempt of putting up pipelines to discharge untreated sewage/trade effluent into the Cooum river illegally".

"...vi) If there is any violation found or the encroachment done, then the committee is directed to ascertain the nature of damage caused to the environment and assess the environmental compensation including the cost required for restoration of damage caused to the environment apart from taking steps to remove the encroachment and prevent untreated sewage/trade effluent being discharged into the Cooum river after following all the legal formalities as provided under the respective statues in accordance with law".

In due compliance of the Hon'ble NGT Order dated 17.08.2021, the fish market in question of M/s. The Chennai Fish at SF No. 98/12, 98/5A1B, Noombal Village, Poonamallee Taluk, Tiruvallur District was inspected by the Joint Committee comprising the officials of Public Works Department (WRD), Tamil Nadu pollution control Board, State Level Environment Impact Assessment Authority, Tahsildar Poonamallee and along with the representative of the Counsel of the applicant on 30.09.2021. During the Joint Committee inspection the following were observed:

During the Joint Committee inspection, the Tahsildar, Poonamallee has reported that the location of fish market M/s The Chennai Fish Market at Noombal village, Poonamallee taluk, Tiruvallur District was surveyed by the

Revenue Department and found that the unit has encroached an area of 30 Sq.ft on the Southern side of Cooum river and 88 Sq.ft on the South Eastern side of the Cooum river of Noombal village and the unit has encroached totally an extent of 118 sq.ft in the Cooum river. In this regard, the Tahsildar, Poonamallee has informed that action will be taken against the said Fish market for eviction of the encroachment .

It is submitted that the **Public Works Department** issued NOC, vide Chief Engineer PWD/WRD Lr.No.DB/T5(3)F-Noombal-inundation/2019/ dated:23.04.2019 for Inundation Point of view and the building is built 0.6m above the Maximum flood Level i.e., (+)18.410m and there is no inundation in the building. Also, it is observed that there was no disposal of construction, demolition wastes into the Cooum River. The right of way of Cooum River is clear and the flow will not be affected near the fish market building and there is no realignment in the river.

It is submitted that the State Level Environment Impact Assessment Authority observed that the said unit of M/s. The Chennai Fish, SF. No. 98/12, 98/5A1B, Noombal Village, Poonamallee Taluk, Tiruvallur District has obtained Planning permission from CMDA vide Permit No. 13396 dated 21.05.2020 (B/NHRB/127/A-C/2020 dated 21.05.2020) and vide Lr. No. PP/NHRB/C/1131/2019 dated 21.05.2020 for the total built-up area of 1699.12 Sq.m (Ground Floor - 46.85 Sq.m + First Floor - 1652.27 Sq.m).

It is submitted that since the total built-up area of the said fish market is less than 20,000m<sup>2</sup>, the unit's activity does not attract the EIA Notification, 2006. Also, the unit's location does not attract the provisions of Coastal Regulation Zone (CRZ) Notification, 2011.

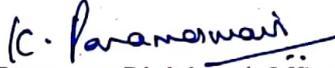
TNPCB has submitted that the unit of M/s. The Chennai Fish, SF.No. 98/12, 98/5A1B, Noombal Village, Poonamallee Taluk, Tiruvallur District has obtained Consent to Establish from TNPCB vide proceedings No. F.1947TLR/OL/DEE/TNPCB/TLR/W&A/2020 dated 13.02.2020 under Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 and Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 valid up to 31.03.2024, for the construction of Fish market building comprising 81 fish retail shops for selling of fishes - 39 T/Day and for the discharge of treated sewage of 10.8 KLD - On land for gardening and treated trade effluent of 1.2 KLD - On land for gardening.

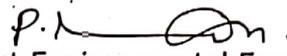
In due compliance of the Hon'ble NGT Order dated 17.08.2021 in O.A No. 183 of 2021 (SZ), the unit of M/s. The Chennai Fish, S.F. No. 98/12, 98/5A1B, Noombal Village, Poonamallee Taluk, Tiruvallur District was earlier inspected by the Tamil Nadu Pollution Control Board officials on 06.09.2021 and 07.09.2021 and Show cause notice was issued to the unit vide Proceedings No. DEE/TNPCB/TLR/F.TLR1947/OL/W&A/2021 dated 07.09.2021 under the Water and Air Acts for the violation of conditions imposed in the Consent to Establish issued to the unit.

During subsequent inspection by the Joint committee on 30.09.2021, it was observed that the said Fish market was functioning without obtaining Consent to Operate (CTO) from TNPCB. Further it is submitted that the unit has provided Sewage Treatment Plant (STP) for the treatment of sewage generated and the STP was in operation and treated sewage was stored in the treated sewage collection tank. Also, the unit has provided Effluent Treatment Plant (ETP) for the treatment of trade effluent generated from the Fish container washing, Floor washing and Vehicle washings and the ETP was in operation and the treated trade effluent was stored in the collection tank of ETP. The unit has not developed adequate green belt to utilize the treated Sewage/trade effluent on unit's land for gardening purpose. In this regard the unit has reported that the treated sewage/trade

effluent is disposed to the nearby CMWSSB pumping station through tanker lorry. The unit has furnished the copy of the CMWSSB receipt dated 26.10.2021, for the disposal of treated Sewage/trade effluent into CMWSSB pumping station and copy of the same is enclosed as Annexure-1.

The committee observed that the unit has plugged the outlet storm water drain leads to Cooum river and there was no discharge of sewage/trade effluent outside the unit premises into the Cooum river. During Joint committee inspection on 30.09.2021, samples were collected from the outlet of STP & ETP and sent to the TNPCB Laboratory for analysis. The results of analysis of the treated sewage and treated trade effluent samples collected on 30.9.2021, reveals that the parameters analyzed are within the standards prescribed by the Board. The copy of Report of Analysis (ROA) of the treated sewage and trade effluent are enclosed as Annexure 2.

  
Revenue Divisional Officer (I) (2)  
Tiruvallur

  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Tiruvallur

  
Executive Engineer, PWD, WRD  
Kosasthalayar Basin Division  
Tiruvallur

  
Assistant Engineer, Representing  
State Level Environment Impact  
Assessment Authority  
Chennai



# CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

H.O. : No. 1, Pumping Station Road, Chintadripet, Chennai - 600 002. Ph : 2845 1300, 4567 4567

Receipt No.	Reference Number	Date	Customer No.		
0385753	202170310644	26 OCT 21			
Customer Name & Address	THE CHENNAI FISH (FISH MARKET) 67,68, PUONAMALLE HIGH ROAD, VANAGARAM ( ) CHENNAI-600 070				
Annual Value (Rs.)	Tax Amount (Rs.)	Time			
Category	Class				
Period	Tax Amount	Charges Amount	Tax Surcharge	Charges Surcharge	Total
Sewerage Truck Service 07 000					4,000.00
 					
<b>Total</b>					4,000.00
Received Rupees Four thousand Only					
Cheque / DD / CC	Date	CC Type			
Bank Name	Branch Name				



Cashier DEVI

N.B. : The cheque / D D are subject to realisation. Service charges & GST thereon is applicable for Card Payments.

Annexure-2



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Ambattur.

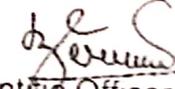
Report of Analysis

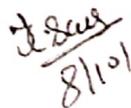
ROA No: 1187 - 1188 /2021-2022

Dated : 08.10.2021

1. Nature and No of Sample(s) : Two Number of Samples  
2. Date of Collection : 30.09.2021  
3. Code Number(s) and Point of Collection : KRK 06/09 STP Outlet -Treated  
: KRK 07/09 ETP Outlet -Treated

Sl.No.	Parameters	DEE Code	KRK 06/09	KRK 07/09
		Lab Code	1187	1188
		Unit	1	2
1	pH		8.41	8.26
2	Total Suspended Solids	mg/l	16	8
3	Total Dissolved Solids	mg/l	-	962
4	Chlorides	mg/l	-	205
5	Sulphates	mg/l	-	262
6	B O D at 27 <sup>0</sup> C for 3 Days	mg/l	5	2
7	C O D	mg/l	-	24

  
Chief Scientific Officer  
DEL.Ambattur.

  
8/10/21